

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

**E/Misc (EH) / 40620/2019 &
Excise Appeal No.933 of 2000**

(Arising out of Order-in-Original No.13/2000 dt.01.05.2000 passed by Commissioner of Central Excise, Tiruchirapalli)

M/s.Nortan Intec Rubbers (P) Ltd

No.16, Singiri Koil Road
Abishekappakkam
Pondicherry – 605 007.

Appellant

VERSUS

**Commissioner of Central Excise
Tiruchirapalli.**

Respondent

APPEARANCE:

For the Appellant : Sh.R.Anish Kumar, Advocate

For the Respondent : Sh.Arul C Durairaj, Superintendent (AR)

CORAM :

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)**

DATE OF HEARING :28.01.2020

DATE OF DECISION :28.01.2020

FINAL ORDER No.40262/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn. Miscellaneous application for early hearing is disposed of.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)
Member (Judicial)**

**(ANIL G.SHAKKARWAR)
Member (Technical)**

Vsr/Rkp